All other Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray he charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—Demand Nos. 4 to 6, 8 and 10."

The motion was adopted.

[The motion for Supplementary Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND No. 4—WORKING EXPENSES— ADMINISTRATION

"That a Supplementary sum not exceeding Rs. 8,81,62,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Working Expenses—Administration."

DFMAND No. 5-Working Expenses-Repairs and Maintenance

"That a Supplementary sum not exceeding Rs. 23,20,00,000 be granted ed to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Working Expenses-Repairs and Maintenance'."

DEMAND No. 6-Working Expenses-OPERATING STAFF

"That a Supplementary sum not exceeding Rs. 20,16,47,000 be grant-

ed to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Working Expenses—Operating Staff'."

DEMAND No. 8—Working Expenses— OPERATION OTHER THAN STAFF AND FUEL

"That a Supplementary sum not exceeding Rs. 1,34,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Working Expenses—Operation other than Staff and Fuel'."

DEMAND No. 10-Working Expenses-Staff Welfare

"That a Supplementary sum not exceeding Rs. 2,91.66.000 be grant-to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975. in respect of Working Expenses—Staff Welfare'."

15.16 hrs.

APPROPRIATION (RAILWAYS) NO. 4 BILL*, 1974

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment

^{*}Published in Gazette of India Extraordinary Part II, section 2, dated 9.9.74.

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[Mr. Deputy Speaker]

and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways."

The motion was adopted.

SHRI L. N. MISHRA: 1 introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration."

SHRI S. M. BANERJEE (Kanpur): Sir, I have heard the assurance given by the hon, minister. I only request him that he should see to it that it is not delayed further. Even today according to his figures nearly 10.000 permanent employees and thousands of casual labour who have completed more than 5 to 10 years of service are on the streets. I have in my hand a list of those whose services have been terminated in Kanpur alone. Out of 506 employees, only 172 have taken back. Not even one officer of the union of the Allahabad Division has been taken back. I request him to accept my suggestion: All railway employees, whether permanent, regular, temporary or casual, who merely participated in the strike should taken back immediately. Those who are charged with sabotage or violence should be suspended and not dismissed. In this country when very serious charges of corruption are levelled, we are not demanding the termination of service of those people. Even in this House, we are not demanding the of expulsion ordismissal Tulmohan Ram, although it is said that he has taken money. In the case of those instances where there violence or intimidation, let them be decided in a court of law. In all the cases the order of dismissal should be set aside.

Secondly, although we are not discussing the question of bonus, I would plead that the railway employees, the defence employees and the P & T employees should become entitled to bonus now that the report of the Bonus Committee has come.

Thirdly, it should be decided once and for all whether the railways is an industry or not. Now that the court has given a judgement in the matter, I hope it will be considered.

Lastly, if the hon, Railway Minister wants the industrial relations to improve, two employees of the railways should be taken in the Railway Board or, alternatively, the Railway Board should be abolished. I will conclude by renewing the request that those employees who have been dismissed from service for participating in the strike should be taken back.

श्री शंकर वयाल सिंह (चतरा): उपाध्यक्ष महोदय, मैं एक निवेदनकरना चाहता हूं। डा० कर्णी सिंहजी हम लोगों के बीच ग्रा गए हैं

MR. DEPUTY-SPEAKER: Order. order. Let us act in a matured manner. I do not really understand this. Reference was made to this once in the House. I only say that we should act in a matured manner as a matured nation.

भी रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, मैं दो सवाल पूछना चाहता हूं। पहली बात-पिछती हड़ताल के सिलसिले

^{*}Introduced. Moved with the recom-mendation of the President.

में जितने कर्मचारियों के खिलाफ कार्यवाही को गई है उसके बारे में मझे कि शीध शीध तमाम कार्यवाहियो को वापस लिया जाय । मैं वह भी कहना चाहुंगा कि ईस्टर्न रेलवे के दानापुर डिवीजन मे 2 हजार से मधिक कर्मचारियों के खिलाफ कार्यवाहिया की गई। जहां तक मेरी जानकारी है सबसे कम लोगो को वहा डयटी पर लिया गया है। इंडि-यन रेलवे वर्कर्स फेडरेशन के 55 म्राफिस वेयरर्स ग्रांर एग्जीक्यूटिव के मेम्बर है जिन मे मब के सब रेलवे एम्प्लाई है, इन मेसे 53 के खिलाफ कार्यवाही बापस नहीं ली गई है। केवल दो को बापस लिया गया है। तो यह पता नहीं ग्रापका काम किस तरीके से चल रहा है और इन तरह से चलेगा तो आप रेलवे के प्रन्दर शाति व्यवस्था कायम रखने मे कामयाब नही हो सकेगे।

दूमरी बात मै कहना चाहना ह कि सरफार कहती है कि अर्थाभाव के कारण रेल किराया वढाना पडा । मैं यह कहना चाहत ह ग्रीर बार बार मैने इस सवाल पर वर्चा चलाई है---भ्रव्टाचार भ्रोर फिजूल-खर्ची रेलवे के ग्रन्दर वहुत वढ गई है। मै उसका (क नमूना देना चाहता हूं। दान पूर मे जून के महीने मे श्रिफिसर्म क्लब का एयर कडीशन कराया गया भीर जब मैने मजाल पूछा तो 21 ध्रगस्त का जवाब दिना गया कि भीर जगह नही कराएंगे। दानापुर मे जो एयर कडीणन हुपा है उस पर 30 हजार रुपया खर्च हुआ है । मैंने यह भी पूछा या कि क्या एयर कडी शन कराया गया तो उसका कोई जवाब नही दिया गया मुझे खवर मिली है कि मत्री महोदय के लड़के की शादी थी ग्रीर उस शादी के मौके पर वहा बारात रखने के लिए या नवबदम्पनी को रखने के लिए या स्वयं मत्री जी को रखने के लिए एयर कंडीशन कराया गया । यह फिज्लखर्जी है या नही ? भ्रष्टाचार है या

नहीं ? उसी तरीके से जब ये पटना जाते हैं तो पटना में नही उतरते । जनता से इनको घबराहट है। वे दानापुर मे उतरते है। स्पेशल सडक बनाई जाती है। क्या यह फिजूलखंची है या नहीं ? डा० राजेन्द्र प्रमाद हमारे देश के प्रयम राष्ट्रपति, दूसरे राष्ट्रपति राधाकृत्णन जी भौर पडित जवाहर लाल नेहरू हमारे प्रधान मती जब मुगलस राय जाने थे तो पुल चढ़ कर के पार उतरने थे। मै मुगनसराय से धाज ही बारहा ह। कल मै वहा गयाथा। वहा मालूम हुआ। जब ये जाते है तो इनके लिए स्पेशल सड़क बनती है नीचे नीचे जिम मेये प्लेटफार्म पर से हो चले जायें, ऊपर न जाना पड़े । मैं इसलिए यह सवाल उठा रहा हू कि ये तमाम बाते कि जूलखर्ची है या नहीं ? दानापुर के डी एस एक एक ग्रादमी की बहाली में ढाई हजार तीन हजार रुपया लेते है। इसकी जानकारी रेलवे बोडं की है' मंत्री जी को है। भ्रष्टाचार के मवाल को सरज् पाण्डेय जी न उठाया, उसका आज जबत्र नही दिया गया। तो मै समझता ह कि जब तक वर्तमान चेयरमैन ग्रीर मत्री जी है तव तक रेलवे की हालत नही मुबरेगी । दोनां कां हटाया जाना चर्तिहए, डिसमिस किया जाना चाहिए ।

श्री मधु लिसये (वाका) : उपाध्यक्ष महोदय, रेल हडताल के दिनों में एक स्टीम लोकोमोटिव के ड्राटवर को जो हड़ताल पर नहीं था वोर्डर सेक्योरिटी फोर्स ने श्रागजनी के केस में कैसे फास दिया इसकी कहा ी में वयान करना चाहता हू। इस ड्राइवर के ऊपरइल्जाम है कि इसने एक शावेल में जलता हुआ कोयला भर कर बी० एस० एफ० के टैट पर फीका जिसके चलते टैट भी जल गया और टैट में जो ऐम्यूनिशन था वह भी नष्ट हो गया। यह आरोप है उसके ऊपर। इहदवर को गिरफ्तार कर जेल में रखा गया।

[भी मधु लिमये]

सत्य तो यह है कि एक बी० एस० एफ० के सिपाही ने सियरेट का जलता टुकडा टैट मे फेका था जिसके चलते टैट जल गया भीर ऐम्यनिशन भी नष्ट हो गया। लेकिन दोष बेचारे बृाइवर पर थोप दिया गया। यह घटना करवी स्टेशन के पास बेतवा नदी पर जो पूल है उसकी रक्षा के लिये बहाल किए गए बी एस एफ के यूनिट में हुई। यह स्टेशन मध्य रेलवे के झासी मानकपुर रेलवे लाइन पर है। इसलिये में मजदूरी से कहगा कि जब हडताल का भावाहन किया जायेगा तो चुपचाप हडताल पर जाइये क्योंकि सायस वर्कर बनने का नतीजा क्या होता है यह मैंने मभी भ्रापको बताया। मत्री महोदय से मे इसकी सफाई चाहता ह।

दूसरी बात---जो रेल कर्मचारी 1 मई की मध्य रावि में पकड़े गये थे उनके बारे में मबी महोदय ने यह भारवामन दिया था जब हमारा डेलीगेशन मिला था, कि जो 1 मई को पकड़े गये थे उनके द्वारा हिंसा होने का या सैबोटेज होने का कोई मामला ही नही उठ सकता है। सैबोटेज क्या इटीमिडेशन का भी सवाल नहीं ग्रा सकता । इसलिये ऐसे सभी रेल कर्मचारियो को काम पर वापस लिया जायेगा। कल मै ग्रटल जी के ग्वालियर में गया था तो एक रेल मजदूर से मुलाकात हुई। उसका नाम नूरल है। 1 मई की मध्य रावि को उसे गिरफ्तार किया गया था धारधभी तक उसको काम पर वापिस नहीं लिया गया । उसको भीर उसके जैसे कर्म-चारियो को भौर युनियन के जो पदाधिकारी है उनको जब रेलवे बोर्ड के बेरी साहब मिलते है या डिबीजनल सुपरिन्टेंडेंट मिलते हैं तो सब एक ग्रावाज मे कहते हैं कि जाजें फरनान्डीफ को मध्य रेलवे की यूनियन से भीर माल इंडिया रेलवे मेन्स फेडेरेशन के ब्रेसीडेटिश्वप से हटा दीजिये, सबको काम पर

लिया जायेगा । बेरी से लेकर डिवीजनल सुपरिटेंडेंट तक यह बात कही जा रही है। इस ढंग से टैंड यनियन भान्दोलन को मजबत करने का यह काम कर रहे है। इसलिये मै चाहता ह कि इसकी भी सफाई मत्री महोदय दें, क्या इन्ही दांव देंची के भाधार पर रेल कर्मचारियों के आन्दोलन को वह खत्म करना चाहते है [?]

तीसरी छोटी सी बात यह है कि मेरे क्षेत्र मे जो जसीडीह का इलाका है वहा इन दिनो में कई सबारी गाडिया बन्द हो गई हैं. मेरे पास पत्र धाये हैं, जिसकी वजह में वैद्यनाच धाम भीर गया के जो पिलग्रिम्स है, यात्री

श्री शकर दयाल सिंह ग्रपने क्षेत्र के बारे में यह बोल रहे है इसलिये इस पर जरूर ध्यान दिया जाये । (ध्याब-षान)

श्री मधुलिमये क्या शकर दयाल सिह 24 घटे यहां बैठे रहते हैं भीर मेरी बात को सुनते हैं ? म तो ग्रापने क्षेत्र के बारे में भी बोला करता हु। ग्रब ग्राप चुपचाप सनिये (व्यवधान)

बिहार मे एक करोड लोग भूखे मर रहे है भीर यह चुपचाप सहत चले जा रहे है। (व्यवषान)

तो मैं कह रहा था कि सवारी गाडिया बन्द हो गई है भीर यात्रियों को बड़ी तकलीफ हो रही है, ता क्या मन्नी महोदय सदन को ग्राश्वासन देगे कि जसीढीह के इलाके मे सभी सवारी गाडियों को फिर से चालू किया जायेगा जिससे वैद्यनाथ धाम के जो यात्री है उनको राहत मिल सके ?

SHRI DINEN BHATTACHARYYA (Serampore) I raised certain points but the Minister did not reply.

Regarding the light railway, one in Bihar and another one in Howrah, West Bengal, he has not said anything. He is keeping silent and I want a categorical reply from him regarding normalcy. I can emphatically state that there is no normalcy anywhere, in any railway and it will never come unless and until you take back all the dismissed and suspended employees in their old positions. Those who are working are also dissatisfied. You are not giving them bonus. You are deducting 50 per cent of their dearness allowance increase. How can you expect that they will be satisfied? There will be no normalcy in the railways and you cannot bring normalcy unless you satisfy the worker. So, my point is don't try to mislead the House.

I again repeat that Shri Somenath Chatterjee raised a case here . .

MR DEPUTY-SPEAKER: He has replied to that.

SHRI DINEN BHATACHARYYA
He has not replied in a categorical
manner. That gentleman who was
kept in jail ...

MR. DEPUTY-SPEAKER: You are raising the same point . .

SHRI DINEN BHATTACHARYYA:
You have at least respect ...

MR. DEPUTY-SPEAKER: I will go according to the Rules. No new point is made. It is the same old one.

SHRI DINEN BHATTACHARYYAThe Calcutta High Court declared ultra vires their dismissal orders...

MR. DEPUTY-SPEAKER: It is also an old point. It was raised by many others also.

SHRI P. G. MAVALANKAR.

SHRI DINEN BHATTACHARYYA: Yes, the point was raised. But, when will it be settled? In the Calcutta Underground Railway project 32 persons are still not being taken. No strike, no goland, nothing of that sort. Still, I do not know why they were dismissed. They were not taken back. He is playing drakes and ducks with West Bengal. Not a single Manager is there. Nobody is in charge of it. Who is doing all these things? I do not know.

SHRI PRIYA RANJAN **DAS**MUNSHI (Calcutta-South): I know
it, I am here to take my responsibility.

SHRI DINEN BHATTACHARYYA:
Mr. Mishra should assure us regarding the Calcutta Underground Railway project as to what he is doing in that regard.

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Deputy-Speaker, Sir, I think it is high time that we do away with the separate status of railway finance and administration which has been going on for so many decades. How long shall we allow and tolerate this?

I therefore support the contention of my friend Shri Madhu Limaye; and, for meeting the requirements of modern times, I hope, the Minister will come forward with an urgent amendment of the entire Railway Act.

Then, Sir, I feel that the Railway Board and its officials should really be related to this because, under the old Act, what I find is that the weight of the officials from the Railway Board is so terrible and so great on the heads of the Railway Minister and his colleague, that even if the Railway Act amendments are accepted, I do not know how this can break through the functioning of the Railway Board. Now, I do not want to go into details about the question of the striking railwaymen because I have already moved my various cut motions. Even if we lose our cut motions here because

[Shri P. G. Mavalankar]

of our being in a minority in this House, the country at large is very much agitated on the problem. I shall say this to the Government: If you want the railway workers to serve the country, please see that the bitterness is reduced to the minimum extent possible. Those who are not involved in charges of acts of violence or sabotage should be taken back in service speedily and with sympathy and grace.

Before the strike, during the strike and after the strike, I find that, even upto this date, a large number of passenger trains in Gujarat are still remaining as cancelled and they are not being restored. This particular question has not been replied to by the Minister. I want early restoration of these trains. Now I come to the point about the salt industry. Here I would say that a lot of salt is not being lifted from the areas in Saurashtra and Kutch because the wagon supply is very scarce.

SHRI MADHU LIMAYE: He charges Rs. 50,000.

SHRI P. G. MAVALANKAR: I do not know. The point here is that the salt industries are unable to get an adequate wagon quota. So, I would request the Minister to go into this question and to see as to why it has not been possible for Government to upgrade the salt from 'E' to 'C' category so that it becomes an essential item like the carrying of foodgrains. If you upgrade it from 'E' to 'C', I am sure, that the salt industries in Saurashtra and Kutch would get a great relief.

Finally I want to ask one question. Some time ago, Shri Qureshi gave me a reply on a point raised by me last time on the Railway Budget that about 9,000 and odd residents at Sabarmati Railway Colony, a part of my constituency is not getting pure drinking water supply.

MR DEPUTY-SPEAKER: You have: made that point.

SHRI P. G. MAVALANKAR: I would like the Minister to reply to the point. When I asked him about not supplying pure drinking water to these people, he wrote back to me saying that they are getting pure drinking water. I have a report of the medical officer of the Ahmedabad Corporation saying that the drinking water that is supplied to the residents of Sabarmati Railway colony is unfit for drinking. The Minister says that it is fit for drinking. He is not competent to give this answer. I hope he will go into this question and see to it that pure and good drinking water is supplied to the residents, and, then there is also the question of providing proper educational facilities to the boys and girls and small children of this Sabarmati railway colony

MR DEPUTY-SPEAKER: Mr Mavalankar, you have made that point. Why are you elaborating it?

SHRI P. G. MAVALANKAR. Sir, my point is that these boys and girls and small children should not be forced to go two or three miles away and sometime, even eight miles afar, for their schooling. The Railway Minister should please see to it that the railway colonies get certain basic facilities

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): With your permission, Sir, I start with Shri Mavalankar regarding allotment of wagons. I do not want to repeat what has been already mentioned. As I understand it, the allotment of wagons for salt is made by the Salt Commissioner on the recommendations of the State Government and so, the Railways as such have nothing to do with this except that they go by the recommendations of the Salt Commissioner. They allot the priority so far as salt for human consumption is concerned. Railways come in the picture for honuring the recommendations of the Salt Commissioner. On their

own initiative Railways cannot allot wagons for salt. As regards the question of a number of railway trains having been cancelled in Ahmedabad area I would like to tell him it is not only in the Ahmedabad area but all over the country that number of trains have been cancelled due to the nonavailability of steam coal. We are trying to get over this difficulty soon Mr Mavalankar also wanted amendment of the railway Act. I have already stated we are getting this whole Act being examined. I am in entire agreement that this century old Act has to be amended.

Now, I come to the points raised by 'Mr Bhattacharyya. Sir, it is not possible for us to take over the Arra-Sasaram light railway in Bihar. We have no funds to provide for that. So far as Howrah-Ramta railway line is concerned the work has been started and it is on priority list. As regards the underground railway it is going according to schedule but I want to tell him we are going it in collaboration with the Soviet Union. We are havig difficulties in regard to certain points and a delegation has to go to Soviet Union to sort them out but the work is going according to schedule.

माननीय मधु लिमये जी ने एक भादमी की गिरफ्तारी के बारे मे सवाल उठाया था, शायद पहले भी उन्होंने यह सवाल उठाया था। में उमका देख रहा हू, भ्रमी मेरे पास सूचना उपलब्ध नहीं है। यूचना मिलने पर उनको बताऊगा। श्रीफ हैड सूचना नहीं दे सकता। लेकिन पता लगा कर बता दूगा कि क्या पोजीश्यन है। यभी मेरे पास सूचना उस श्रादमी की गिरफ्तारी के बारे में नहीं है।

जहा तक पहली मई की बात है हमस माननीय मधु लिमये जी धीर लोग मिले ये, लेकिन हमने कोई भ्राम्बासन नही दिया चा कि पहली मई को गिरफ्तार हुये सब छोड़ दिए जायेगे । हमने कहा था जनरल ऐसनेस्टी नहीं हो सकती। लेकिन जिन पर वायलेंस का, हिंसा का चार्ज नही वह सब छोड़ विये जायैंगे ।

माननीय एस० एम० वनर्जी ने भी इसी तरह का सवाल उठाया था कि सबको छोड दिया जाय।

श्री मधु लिसये : मेंने कहा था कि रेलवे बोर्ड के चेयरमैन श्रीर डिवीजनल सुपरिन्टडेंटस सभी रेलवे कर्मचारियों से कहते हैं कि जार्ज फरना-डीज को श्रध्यक्ष पद से निकालिये, श्रापको रीइन्स्टेंट किया जायेगा।

श्री एल० एन० मिश्रः मैं उसी पर श्रा रहा हूं, श्राप धीरज रख । जहां तक माननीय एस० एम० बनर्जी का मवाल है जनरल ऐमनेस्टी का वह मैंने बता दिया। लेकिन जितनी जल्दी हो सकता है श्रीर जो हमारा फार्मूला हो सकता है उसके अनुसार जो हो सकता है वह करेंगे। श्रीमती पार्वती कुष्णन को मैंने बताया था कि किस तरह से करना चाहत है। श्रीर मुझे उम्मीद है कि वह दिलचस्पी उसी तरह से लेती रहगी, जैसे श्रभी तक लेती रही है।

माननीय रामावतार शास्त्री ने दानापूर डाक बंगले के बारे मे कुछ व्यक्तिगत बाते उठायी।में स्पष्ट कहना चाहता ह कि 21 तारीख को न मेरी बह, न मेरा बेटा ग्रीर नवरात वहा ठहरी थी। मजरूर डाक बंगले में ठहरा था रेल मती के नाते। मैं नही जानता कब वह डाक बगला एयरकडीशन्ड हमा। केवल एक बार मैदानापूर मे उतरा। क्योंकि हवाई जहाज पकड कर मुझे ब्लाइ इलाके मे जानाथा। वहा से हवाई आउडे गया। ग्रगर शास्त्री जी को देखना है कि पटना स्टेशन पर मै किस तरह से उतरता हंतो वह छिप कर देखा कि कितने हजार श्रादमी पटना स्टेशन पर रहते हैं। उनकी ईर्ष्या होती है। पटना की जनता किसको साथ है वह प्राकर देखें।

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(बी एस॰ एन॰ निष्ः;

Appropriation

माननीय लिमये जी ने जाजं फरनान्डीज की बात उठायी। यह बात सत्य नहीं है कि हमारे रेलवे बोर्ड के चेयरमन य मेम्बर उनको हटाने की बात सोच रहे है। श्री फरनान्डीज को संगठन ने चुना है, वह बने रहे। लेकिन एक बात सही है कि जाजं फरनान्डीज मजदूरों के लिये जो काम करना चाहते हैं जिससे मजदूर झान्दोलन मजबूत हो, हम लोगो की धारणा है कि वह ऐसा नहीं कर रहे है बल्कि मजदूरों को गुमराह कर रहे हैं। धौर झगर उनको गुमराह करने की कोशिश करेंगे तो हम उस रास्ते मे आयेंगे। क्योंकि हम स्वस्य ट्रंड यूनियन चाहते हैं।

MR. DEPUTY-SPEAKER: Now, the question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration."

The motion was adopted.

श्री रामावतार शास्त्री पृं(पटना) : उपाध्यक्ष श्री, मेरा प्वाइट ग्राफ धार्डर है। भ्राप मेरी बात नहीं सुनगे तो मैं नारा लगाऊंगा जो बात माननीय रेल मंत्री ने कही है उस पर मेरा प्वाइट ग्राफ भार्डर है।

DEPUTY-SPEAKER: Will you please sit down? Kindly listen to me. I will listen to your point of order. First understand what is the order and then raise your point of order order. What is the now? Members have raised certain points and the Minister has replied. I am on my legs putting the question to the House. That is the order. If you have a point of order on that, on my putting the question....(Interruptions). I will hear you. The

order'is that I am putting the question to the House. I am on my legs If you have a point of order relating to my being on my legs and putting the question to the House, you are welcome.

भी रामाबतार शास्त्री: उपाध्यक्ष जी, माननीय मली जी जब जवाब दे रहे थे तो मैं बीच में जब टोकने लगा तो इन्होंने कहा कभी तो इन्सान बनने की कीशिश कीजिये। यानी मैं इन्सान नहीं हैं। यह बात उन्होंने कहीं हैं। या तो वह इसको विद्रा वरे और नहीं तो उसका मसलब बताये। अगर वह मुझे इन्सान नहीं मानेगे तो मैं उन्हें कैसे मानूगा।

जो इन्सान नहीं है वह इस हाउस में कैसे ग्रायेगा ?

जहां तक एयरकडी शिनिंग का सम्बन्ध है, मेरे पास कुरैशी साहब का जवाब है जिसमें उन्होंने वहां है कि तीस हजार कपये खच किये गये हैं। एसा क्यों किया प्रा है ? इसका श्रापने श्रभी तक जबाब विया है

भी एल ० एन ० सिश्चः मेने कहा हैं कि मैं ठहराहबाथा।

श्रीरामावतार झास्त्री एयर कडीशनिम क्यो की गर्द 🖁 (स्थवधान)

MR. DEPUTY-SPEAKER: Shall I call you to order now? About the controversy, about a particular celebrated dak bangalow somewhere.... (Interruptions) Whatever it is, that is a matter between the hon. Member and the hon. Minister.... (Interruptions). Now, the only question of order is whether it is proper to ask another Member to behave like a human being. My ruling is that it is; because we are all human beings and it is only when we assume that the other person is a human being that we ask him to behave like a human

being. All of us are human beings. The only person who is doubted whether he is a human being or not is the person sitting in this Chair; either he is a supra being or an infra being.

The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L. N. MISHRA: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.52 hrs.

PAYMENT OF BONUS (AMEND-MENT) BILL

MR. DEPUTY-SPEAKER: We take up the next item of business, the Payment of Bonus (Amendment) Bill. This is a simple Bill, which only seeks to enable the Government to pay bonus to the workers for the years 1973-74. I do not think any body has any objection. If you all agree we shall just go through the formalities of adopting this Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to move:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration." SHRI S. M. BANERJEE: Bonus must be given to all the employees.

SHRI DINEN BHATTACHARYYA (Serampore): I do not have any quarrel with the Minister. I want to say that this should be extended to the Government employees, the Railways and other employees who are not getting bonus at present.

SHRI PILOO MODY (Godhra): And the C.P.I. Members of Parliament

SHRI DINEN BHATTACHARYYA: Parliament Members get many benefits. But there are some cases like the Birlas Rayon who during the last year have not paid bonus and your counterpart in West Bengal is keeping silent. I do not know what is the logic or what is the reason. Birlas are not being forced to pay bonus for the last year. They have not been prosecuted.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): Will you please tell me what agreement you have signed with the Birlas?

SHRI P. M. MEHTA (Bhavnagar): This only reflects the hand to mouth labour policy of the Government. All the employees of the Central Government, the State Governments and commercial undertakings of Government should be covered by this Act.

SHRI S. M. BANERJEE: Let the Minister assure the House that after the submission of the report by the Bonus Commission, the cases of all employees of Central Government, State Governments, commercial undertakings and corporations will also be taken into consideration.

MR. DEPUTY-SPEAKER: I hope the Minister will take all these points into consideration. The question is:

"That the Bill further to amend the Payment of Bonus Act, 1965,